

9

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 59/94

Transfer Application No.

Date of Decision 18.10.1995

H.K.Jay.

Petitioner/s

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri Norbert Moraes, Dy. Director (Accounts)

Departmental Representative.

Advocate for
the Respondents

CORAM :

Hon'ble Shri. B.S.Hegde, Member(J),

Hon'ble Shri. P.P.Srivastava, Member(A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

B.S.Hegde
(B.S. HEGDE)
MEMBER (J).

(10)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH, BOMBAY.

CAMP AT GOA.

Original Application No. 59/94.

H.K.Jay.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Shri B.S. Hegde, Member(J),
Hon'ble Shri P.P. Srivastava, Member(A).

Appearances:-

Applicant (in) person.

Respondents by Shri Norbert Moraes,
Dy. Director of Accounts.

Oral Judgment:-

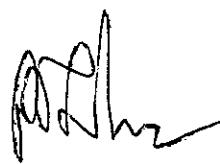
(Per Shri B.S. Hegde, Member(J)) Dt. 18.10.1995.

Heard the applicant in person. Respondents
by Shri Norbert Moraes, Dy. Director of Accounts
departmental representative.

2. The applicant Shri Hirendra Kumar Jay
(retired) filed O.A. 559/94 on behalf of his uncle
Shri Manindra Kumar Jay who was drawing pension from
Midnapur Treasury Office till 1988 and thereafter he
shifted his Headquarters to Goa and he used to go to
Midnapur to get his pension every year till 1988.
In 1988 he asked for a change of disposing authority
from Midnapur to Goa which was not done till 1991 i.e.
till his death and thereafter the present application
has been filed by his legal heir in 1994 seeking
disbursement of pensionary benefits of Late Manindra
Kumar Jay. The said amount has been paid by the
respondents on 5.12.1994 a sum of Rs.15,147/-, and the
respondents paid to the present applicant the total
due to the late Manindra Kumar Jay. This O.A. is seeking
for interest on the delayed payment. Since the
applicant filed this O.A. only on 15.11.1993

(11)

interest if at all to be paid will be paid one year prior to the filing of the O.A. Accordingly, the Respondents are directed to calculate interest payable on the amount that has already been paid from one year prior to filing of this O.A. at the rate of 10% p.a. This may be complied within a period of six months. The O.A. is accordingly, disposed of.



(P.P. SRIVASTAVA)
MEMBER (A)



(B.S. HEGDE)
MEMBER (J)

B.